

know whether the Government are aware of this fact, whether they have considered the situation and whether they have come to any decision as to how they are going to arrest this drift of the political situation in favour of the N.M.F. volunteers?

Shri Nanda: This is a question about which all the things have been said and various measures are being taken. That is the answer. I agree with the hon. Member about the nature and the risks and that not only at the level of the security forces and the use of such force as is necessary but other measures also are needed for the purpose of taking assistance and cooperation of the rest of the community. That is what we are considering and trying to do.

डा० राम मनोहर लोहिया (फर्रुखाबाद): क्या सरकार ने विचार किया है कि मिजो उपद्रव सिर्फ एक कड़ी है उस जर्जीर की जिस में नागा उपद्रव, मध्य प्रदेश में बस्तर के उपद्रव, गुजरात के पंचमहल उपद्रव हुए हैं और जिससे भारत के सभी आदिवासियों में एक साधारण बलबे की वृत्ति पैदा हुई है? और क्या इसका कारण यह है कि पेट और मन, दोनों के हिसाब से आदिवासी यहां की उपेक्षित जनता है? पेट की बात इस वक्त में नहीं करूंगा। वे मारे जा रहे हैं सभी जगह। लेकिन मन के हिसाब से भी कल के कथन से यह बिलकुल साफ बताया है कि भारत में इतिहास का ज्ञान अभी वही है जो परदेशी जमाने में विदेशी पादरियों ने दिया था जिस के सबब से यहां के अनेक आदिवासी लोग समझते हैं कि वे भारत का भंग न हो कर किसी और का भंग हैं। इसलिए इन दो प्रश्नों पर गृह मंत्री सोच विचार करके जवाब दें। क्या ये एक साधारण उपद्रव हैं और क्या मन के हिसाब से सांस्कृतिक हिसाब से वह भारत में इतिहास के ज्ञान को बिलकुल पलटेंगे?

श्री नन्दा : जो दूसरी बात माननीय सदस्य ने कही वह कुछ थोड़ा से हिस्से के बारे

में कही जा सकती है। उनके मन में ऐसी चीज है जो कि देश के विरुद्ध कही जा सकती है, देश के विरुद्ध भावना है। लेकिन सामान्य तौर पर देश के अन्दर जो रहते हैं हमारे आदिवासी भाई उनके अन्दर यह बात नहीं है। उनकी तकलीफ और किस्म की है जिस के बारे में कोशिश हुई है और बहुत देर से हो रही है लेकिन वह काफी नहीं है। इसको उस दिन भी मैंने कहा था। ज्यादा कोशिश होनी चाहिये जिससे उनकी तकलीफ दूर हो। उनको काम धंधे अधिक मिलें, खुराक वर्गरह ज्यादा मिले। जो बात उन्होंने कही है कि एक तरफ से लेकर दूसरी तरफ तक इस किस्म के आन्दोलन हो रहे हैं, वह बात नहीं है। कुछ जगह हैं। इसके लिए हमें बन्दोबस्त करना है। और हम कर रहे हैं।

डा० राम मनोहर लोहिया : इतिहास के ज्ञान को पलटेंगे ?

12:47 hrs.

RE: MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

EXPLOSIONS IN RAILWAY TRAIN AT LUMDING

Mr. Speaker: I have received notices of two Adjournment Motions, one by Mr. S. M. Banerjee and Shri Daji and the other by Shri Hem Barua, and there are 16 Calling Attention notices which I have received from various members. I have also received an intimation from the Railway Minister that he wants to make a statement. I will first have that statement in order to find out the facts.

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): On 20-4-66 while 20 Dn. Passenger Train Lumding-Tinsukhia was standing at Lumding Railway Station on platform No. 1, a loud explosion was heard at 22.05 hrs. in the third class compartment of Coach No.

[Dr. Ram Subhag Singh]

3583 second from the engine. This caused the roof of the rear portion of this coach being blown off resulting in heavy casualties amongst the occupants as well as persons on the platform. As a result of the explosion 134 persons were injured and 39 dead bodies found near and around the debris. All the injured were rendered first aid on the spot and removed to the Lumding Railway Hospital. Of these, 14 persons have since succumbed to their injuries.

General Manager, Northeast Frontier Railway, Chief Medical Officer and Chief Security Officer, Northeast Frontier Railway, arrived at site at 04.50 hrs. on 21-4-66 to supervise the relief and restoration arrangements already initiated by the Supdt. Railway Police Haflong and other local railway officers. District Commercial Superintendent Lumding has been posted at Lumding Railway Station for issue of Railway passes and *ex-gratia* payments to the passengers. Telegrams to the near relatives of the injured persons have been issued so far as the addresses could be gathered. *Ex-gratia* payments from Rs. 50 to 200 to all the injured persons has been arranged. *Ex-gratia* payment will also be made to relatives of the dead persons as and when they are indentified.

Remaining passengers of 20 Down were despatched to their destinations by a special train which left Lumding at 0050 hrs. on 21-4-66. Other train services are running unaffected. All the coaches are on rail. The cause of accident is under investigation.

I might be permitted to add that the IG, RPF and the Director of Safety are flying to Lumding, and I am also going there day after tomorrow.

Shri H. N. Mukerjee (Calcutta Central): rose—

Mr. Speaker: I shall first ask Shri S. M. Banerjee how he alleges now

that this is due to the Government's failure to protect the life of the passengers. Does he have anything to say about how this accident has happened? Does he have any information?

श्री स० भो० बनर्जी (कानपुर) : अध्यक्ष महोदय, मेरा कहना यह है कि यह इस तरह की पहली दुर्घटना नहीं है। आपको ख्याल होगा कि सबसे पहले इस सदन में एक सवाल या कालिग प्रटेशन नोटिस रखा गया था जिसमें कि प्रार० एम० एस० वैन में ट्रेवल करने वाले डाक और तार विभाग के लोग एक्सप्लोजन से मरे थे या जखमी हुए थे। उसके बाद अध्यक्ष महोदय, फिर यह सवाल आया कि कुछ लोग 13 घादमी या 12 घादमी मरे, अभी इससे पहले शायद इसी सेशन में मेरा ख्याल है कि एक महीने या डेढ़ महीने पहले की बात है और उस वक्त एक सवाल श्री हेम बरुआ ने रखा किया था कि आखिर वहां कोई जंगल है जहां पर यह लूटे जा रहे हैं या मारे जा रहे हैं, तो उसका क्या हो रहा है। उस पर डा० राम सुभग सिंह ने जवाब दिया था और पाटिल साहब ने उसकी ताईद की थी कि यह जिम्मेदारी हमारी नहीं है। हमारी जिम्मेदारी यह है कि गाड़ी सही तरीके से चले। तो उस वक्त भी हम लोगों ने आहिस्ता से या शोर मचा कर कहा था कि होम मिनिस्टर साहब को भी इसे देखना पड़ेगा क्योंकि वहां पर पैसंजर सुरक्षित नहीं रह सकते हैं तो मेरे ख्याल में एक बड़ा घातक वहां उससे फैल रहा है। तो गवर्नमेंट की यह फेल्योर है। यह कोई ऐसी साधारण बात नहीं है, ऐसी कोई बात होती और 43 घादमी मर जाते, हम भी उस पर अफसोस प्रकट कर देते लेकिन ऐसी बात यह नहीं है। आज उनको सेफ्टी देने की जरूरत है, रेलवे नहीं दे सकती, तो होम मिनिस्ट्री का यह काम है और इसमें रेलवे मिनिस्ट्री और होम मिनिस्ट्री दोनों को फेल्योर है। इसलिए मैं निवेदन करना चाहता हूँ और मेरी इन्फार्मेशन यह है कि यह केवल ऐसा नहीं है कि वहां पर

किसी ने बम रख दिया हो, यह ऐसा सुना जाता है कि वहाँ भ्रामों को एम्पूनिशन सप्लाय करने के जो रूल्स हैं, सेपटी रूल्स हैं, उनको ब्रेक करके ऐसे ही वह उनको दे दिये जाते हैं और सेपटी रूल्स न होने की वजह से यह एक्सप्लोजन्स होते हैं। इसलिए हमें मौका मिलना चाहिए कि हम गवर्नमेंट को सेंसर करें कि आज लोगों की जिन्दगी के साथ खिलवाड़ हो रहा है और उन को कोई प्राटेक्शन नहीं दे सकते हैं। इस तरीके से 43 आदिमियों की हत्या हो गई और 50 रुपये से 100 रुपये तक पेमेंट कर दिया गया उनके परिवार को।

Shri H. N. Mukerjee: It is quite clear that if it was an act of God then Government could come and say that they are waiting to find out more facts and they are reporting whatever they have at the present moment, and we could exonerate Government by merely listening to whatever tale they tell us. But this obviously is due to the act of some human agencies which it was the responsibility and the duty of Government to prevent from doing this kind of mischief; and so many people have died, and so many people have suffered, and it is a matter which even qualitatively takes on a very different complexion. Therefore, there is complete default of Government. For something very much less than this, Shri Lal Bahadur Shastri had the decency to give up his Ministership, and here is a Government reporting this in this manner; I would not like to use any adjectives for that—or perhaps in regard to what they are doing today. This is a matter in regard to which we want to censure this Government. This kind of thing should not happen. It is not a mere accident; it is not an act of God; it is not a natural calamity; it is something which is due to Government default.

Shri Hem Barua (Gauhati): A few days back when the hon. Prime Minister met some Members of Parliament, she told us that the hostile activities had decreased after or since the Peace

Mission had started functioning in Nagaland, but I am very sorry to say that the hostile activities might have decreased in Nagaland, but they have increased in the adjoining areas, and they have aggravated also, in the adjoining areas of Assam, Manipur and some other parts.

This accident or this incident is not the one of its kind. It is in a series. There was one at Sapakhati, and then there was another at Fukating where 53 people died according to the hon. Minister's statement, and this is the third of its kind when 43 people have died and 137 people are injured.

What is happening? We know that on the 7th March, 1966, seven Nagas were arrested by the police at Jorhat in a jeep, and the jeep bore the name of the Naga Government, and had the plate 'Government of Nagaland, No. 12'. The jeep carried some members of the so-called Naga Federal Government; one was the Minister of Agriculture another was the Minister of Home Affairs, and another was the Home Secretary; another was a Brigadier, a self-styled Brigadier, and then there was an ADC to the Minister of Agriculture. What happened was when the police arrested them, they found maps and charts in their possession, and those maps and charts clearly indicated their plan to sabotage the rail track all along the Brahmaputra Valley. Then, there was a report discovered that in regard to the number of persons killed at the incident at Fukating, the number given by our Minister was 53, but the number given by them of those whom they had succeeded in killing was very high. This is what is happening. We know how this Government functions.

The Superintendent of Police at Jorhat rang up the Inspector-General of Police at Shillong, and that gentleman the Inspector-General of Police at Shillong consulted Mr. Chaliha, the Chief Minister of Assam, who is a Member of the Naga Peace Mission, and Mr. Chaliha instructed him to tell the Superintendent of Police at

[Shri Hem Barua]

Jorhat to release all those Ministers of the so-called Naga Federal Government, and to detain . . .

Mr. Speaker: Now, he should kindly come to the motion.

Shri Daji (Indore): This is very relevant; this is extremely relevant. If it is a fact, it is very surprising.

Shri Hem Barua: I have the papers with me here.

What happened was that the driver of the jeep and a peon were detained in jail under section 15 of the Arms Act. Things are going on like this. There is no security . . .

Shri Daji: Have they been released?

Shri Hem Barua: They have not been released.

There is no security so far as the travelling public in Assam are concerned; there is no security at all. This Government, in spite of our saying that it is a spineless Government, in spite of our repeated reminders to them, have done nothing to ensure protection and security to the passengers travelling by rail-road in Assam.

Therefore, this is a clear failure and a dismal failure on the part of this Government, failure to give protection and security to our people there. Possibly they do not know the feelings in Assam now and how much the people there are agitated; I know something about that because I come from that area and I get a series of letters from that area.

Therefore, this is a clear instance of the failure of the Government of India, and I would request you that you, Sir, in your wisdom might allow this adjournment motion to be discussed in the House.

Shri Tyagi (Dehra Dun): I think it should be allowed.

श्री हुकम चन्व कछबाय (देवास) :
हमें भी मौका मिलना चाहिए । हर एक को
मिलना चाहिए ।

अध्यक्ष महोदय : उनको जबाब देने
दीजिये ।

Dr. Ram Subhag Singh: It is true that everybody does feel agitated there in Assam. Some of the persons who have been killed also belong to the other parts of our country, and everybody does feel agitated that enough security arrangements should be made to protect the life and luggage of the people who travel by the railways.

Shri Hem Barua: Public property also. They destroyed public property when they destroy bogies.

Dr. Ram Subhag Singh: I accept that. As Shri Hem Barua has said, and so did Shri S. M. Banerjee and Shri H. N. Mukerjee, this is a State matter. But I do not want to take any technical view on this matter, because the railways are run by the Government of India. But I do not accept Shri H. N. Mukerjee's contention about Shri Lal Bahadur Shastri's analogy, because this accident or even the earlier explosion was not due to the operational failure of the railways. So, I repudiated whatever he says.

Shri S. M. Banerjee: Sabotage?

Dr. Ram Subhag Singh: Yes, it was sabotage.

Shri Hem Barua: Therefore, the Home Minister is responsible.

Dr. Ram Subhag Singh: The hon. Member may kindly listen to me. If the question of resignation comes, he would not find us second to anybody and to him in particular.

As regards the question of protection, I do admit that more protection should be provided, and I may also go to the extent of saying this. I hope the Members who have spoken earlier would not feel agitated later. I consulted the Prime Minister also, because the only way out now is to search the luggage of every man who is supposed to be a suspect passenger, or any suspected person who enters the railway premises, but this requires consultation; I shall also consult the Chief Minister of Assam who is expected to be here in Delhi today. We are going to Gauhati and Lumding also and we shall see how best to tighten the security arrangements, and I assure you that my hon. friend would not find us lacking in any respect.

13 hrs.

Mr. Speaker: What is the preliminary report about the cause of the accident?

Dr. Ram Subhag Singh: There is no reason to accept the Adjournment Motion, because . . .

Mr. Speaker: What is the preliminary report or information that he has received about the cause of this accident?

Dr. Ram Subhag Singh: It is under investigation, Sir, It was an explosion, because some people might have been carrying time bomb which exploded and this thing happened.

Shri Tyagi: I want to say one thing, Sir, if you don't mind. Because certain allegations of serious nature had been permitted to be made on the Floor of the House by the Opposition, either you permit the Adjournment Motion so that all that he has alleged may be awarded off, or, Sir, permit the Government to reply to those allegations of records having been found in certain jeeps, etc. That has upset me. Sir, I would suggest that at least you should permit the Government to clarify those points.

Mr. Speaker: I am not restricting the Government from making any Statement. It is for the Government. If the Government want to rebutt it they can do so.

Shri K. D. Malaviya (Basti): In view of the statement made by Shri Hem Barua, it is the duty of the Government to make a statement.

Mr. Speaker: If Government wants to make a statement, I have no objection.

The Minister of Home Affairs (Shri Nanda): It is not as Home Minister, that is, as a subject of law and order that I am strictly responsible. But Government is certainly responsible and I accept that position. But we cannot take up such things by way of an adjournment motion, because that is a different matter. (*Interruption*) All the information that is necessary, all the information with us, will be submitted in some other way. (*Interruption*).

Mr. Speaker: Order, order.

Shri Hem Barua: Would you please suggest to us in what way it could be discussed?

Mr. Speaker: Would it be possible for him to make the statement tomorrow?

Shri Nanda: The Chief Minister is coming this evening. It is possible by tomorrow afternoon.

Mr. Speaker: I will hold them over till tomorrow.

Shri Ranga (Chittoor): Mr. Speaker, Sir, arising out of this thing....

Mr. Speaker: I am just waiting for that statement. Let that statement come and then we will see.

Shri Ranga: In regard to that statement itself, Sir, in the light of all that has been spoken, all that has been stated here, it is clear and there I

[Shri Ranga]

agree with my hon. friend the Railway Minister that it was not specially the responsibility of the Railways that these unfortunate things have happened.

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, उधर के मੈम्बरों को ही आप बुला लेते हैं इधर हमारी तरफ़ ध्यान ही नहीं देते हैं ।

अध्यक्ष महोदय : जब एक बोल रहा है तो बीच में आप कैसे दफ़ल दे सकते हैं ?

श्री शिव नारायण : उधर से जब भी चाहते हैं खड़े होकर बोलना शुरू कर देते हैं हम खड़े भी होते रहते हैं लेकिन बोलने नहीं दिया जाता है । श्री बसुमतारी बोलना चाह रहे हैं उन्हें भी सुन लिया जाय ।

Shri Ranga: There is the general question of security of the whole of the area there. From what has fallen.....

Mr. Speaker: I have requested and he will make a statement.

Shri Ranga: In view of what has fallen from the lips of several of the hon. Members including Shri-mati Barkataki and other hon. Members, the House would like to have a comprehensive statement, comprehensive enough, covering the whole question of security in the whole of that border area.

Mr. Speaker: He will reply to it tomorrow.

Shri Ranga: Not only with the purpose of ascertaining what my hon. friend Shri Hem Barua has said was correct or not, but in regard to the whole of the situation and how the Government proposes to deal with it. We would like to have that kind of comprehensive statement.

Mr. Speaker: I cannot bring in the whole thing just now.

Shri Ranga: Home Minister told us that he would be willing to make a statement....

Shri Basumatari (Goalpara): Shri Hem Barua has made certain serious allegation against our Chief Minister of Assam who is not here to defend himself. I do not know whether it is a fact or not. I want to know whether the story that he has spoken of is quite correct or not.

Shri Hem Barua: I know it is correct.

Shri Basumatari: He referred to the self-styled brigadier of the Naga Army and some so called ministers.

Mr. Speaker: We will hear the statement by the Government. We will find out the facts. This is what we are doing. We will await that statement and then find out. (Interruption). Order, order.

Shri U. M. Trivedi (Mandsaur): I want to make a submission and it is this. The particular statement coming from the Home Minister on this particular incident is not enough, because, what Shri Hem Barua has narrated is known to many of us—but something more is being known to us and it is this, that the general attitude of the Government of Nagaland is quite against the interests of this country. Not only this. We have recently had incidents, where the matter is now sub-judice. Again there are matters in which the Central Reserve Police people are being harassed by the Nagaland Government. These are things which Government should look into and they should tell us the present position. There is this insecure position which is prevailing there, of all those who want to travel. Therefore, Sir, it is not only a statement which is required to be made, but there should be a discussion. A discussion will be necessary on this point. (Interruption).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: I want to make a submission.....

श्री शिव नारायण : अध्यक्ष महोदय, धर भी ध्यान दिया जाय ।

अध्यक्ष महोदय : आप को भी बुला लेता हूँ धीरज धरिये बाकी बीच में इस तरीके से तो नहीं बुलाया जा सकता है ।

Shri H. N. Mukerjee: I quite understand your asking us to listen tomorrow to whichever statement is made by the hon. Home Minister about his reaction towards what Shri Hem Barua has said. It is an important matter. But, Sir, the Adjournment Motion, in relation to this particular accident which took place in the railway premises, and in relation to railway passengers, that Adjournment Motion, in itself, is of a different category. Sir, the Minister shirked responsibility. If the responsibility of the Minister is being shirked, then nobody is responsible. I began by saying—I don't know if the Minister quite understood me—it was not an act of God. It was not a natural calamity, it was a man-made calamity, somebody or other was there, one or more. That is what I said. I hope he understood what I said.

Shri Hari Vishnu Kamath (Hoshangabad): You will hold it over till tomorrow.

Shri H. N. Mukerjee: What he said was a different matter. Shri Hem Barua wanted very rightly a comprehensive report, but that is a different matter. The railway accident is a very separate thing. I wanted to know something about it. (Interruption).

Mr. Speaker: Let us hear. He is very impatient and he is intervening again and again.

श्री शिव नारायण बहुत देर से कुछ कहना चाह रहे हैं वह भी अपनी बात संक्षेप में कह लें ।

श्री शिव नारायण : अध्यक्ष महोदय, हमारी कांग्रेस की तरफ से श्री के० डी० मालवीय और त्यागी जी इस सवाल के ऊपर बोलने के लिए खड़े हुए । आखिर हमारी गवर्नमेंट है, ट्रेजरी बेंच से हम लोग घाते हैं और चूँकि देश का बहुमत हमारे साथ है इसलिए हमारी जिम्मेदारी भी अधिक हो जाती है । मैं चाहता हूँ कि ऐसे अराजक तत्वों को सख्ती के साथ दबाया जाय और उनके हर एक आदमी की पूरी तलाशी ली जाया करे । डी० आर्इ० आर० का ठीक ढंग से इस्तेमाल हो । यह जो एक सैबोटैज की पालिसी है कम्युनिस्टों की या और अराजक तत्वों की उनके साथ हमें सख्ती के साथ पेश आना है । गवर्नमेंट को बिना किसी हिचकिचाहट के ऐसे शरारती और राष्ट्रद्रोही तत्वों के खिलाफ सख्त एक्शन लेना चाहिए ।

डा० राम मनोहर लोहिया (फर्रुखाबाद): इस स्थगन प्रस्ताव का किसी ऐसे तथ्यों से सम्बन्ध नहीं है जिनके कि उमर गृह मंत्री जी कोई रोशनी नहीं डाल कर के मामले को प्रागे बढ़ा सकते हैं । इस स्थगन प्रस्ताव का सम्बन्ध किसी एक घटना या तथ्य से नहीं है बल्कि सरकार की मन की स्थिति से है । सरकार को कहा कुछ जाता है सुनती कुछ और है जिसका कि प्रमाण कल हमें मिल चुका है । (Interruption).

Shrimati Savitri Nigam (Banda): When you have already taken a decision that Home Minister is going to make a statement, why hon. Members are allowed to repeat the same thing over and over again?

डा० राम मनोहर लोहिया : रिवरंड माइकल स्कॉट कहते कुछ है विदेश मंत्री जी सुन कुछ और लिया करते हैं । जहाँ तक प्रधान मंत्री जी की बात का सवाल है नागा नेता कुछ कहते हैं लेकिन प्रधान मंत्री जी कुछ

[डा० राम मनोहर लोहिया]

और सुन लिया करते हैं। यह स्थिति कैसे हो गयी है? इस के ऊपर जब मैं विचार करता हूँ तो उसके दो ही कारण हो सकते हैं या तो यह प्रधान मंत्री और विदेश मंत्री जान बूझ कर सदन को गुमराह करते हैं असलियत को छिपाते हैं या इन्होंने किसी ऐसी भ्रादृर्शवादिता की गोली खा रखी है जिसके कि सबसे से यह असलियत को पहचान नहीं पाते हैं कि इस वक्त नागा इलाकों और श्वास पास के इलाकों की असलियत क्या है? इस स्थगन प्रस्ताव का किसी तथ्यों से सम्बन्ध न होकर सरकार की मनोस्थिति से सम्बन्ध है और यह मनोस्थिति अब इतनी उलझ गयी है इतनी जटिल हो गयी है कि अब देश को सिवाय तोड़ने के इस स्थिति का और कोई नतीजा नहीं निकल सकता है। इसलिए मैं चाहता हूँ कि आप यह स्थगन प्रस्ताव इस सम्बन्ध में ले लें।

Mr. Speaker: I will hold it over. But I am being pressed to give my ruling just now. I am prepared with that, if it is so wanted.

बहस की गयी है कि इस का एक भ्रादृमी से ताल्लुक है और बाकी सब चीजों से ताल्लुक है। मुखर्जी साहब ने यह कहा और दूसरों ने भी कहा, रंगा साहब ने भी कहा। एडजर्नमेंट मोशन में एक स्पेसिफिक चीज आ सकती है बाकी दूसरी चीजें नहीं आ सकती। अगर यह जनरल स्टेटमेंट किया जाता है कि वहाँ सीक्योरिटी नहीं है तो वह एडजर्नमेंट मोशन के जरिये नहीं आ सकता, और कोई मोशन मूव किया जाय उसमें आ सकता है।

दूसरा सवाल यह है कि क्या यह दुर्घटना रेलवे के फेल्योर से हुई। डा० राम सुभग सिंह ने कहा कि अगर यह फेल्योर हो सकता है तो फिर हम को चाहिए कि हर एक मुसाफिर की तलाशी लें और उस को तब सवार होने दें ताकि वह कोई चीज अपने साथ न ले सके। यह न अब तक हुआ है और न ह। एक्सपेक्ट करने हैं कि रेलवे करेगी। इसलिये

इस बिना पर इसको फेल्योर नहीं माना जा सकता। इसलिए मैं एडजर्नमेंट मोशन को नामंजूर करता हूँ, और काल एटेंशन नोटिस को एडमिट करता हूँ जो कि पांच बजे लिया जाएगा।

Shri Nath Pal (Rajapur): Shri Hem Barua's motion is specific.

Shri Ranga: Why not wait till the statement comes?

अध्यक्ष महोदय : जनरल क्वेश्चन को प्रलाहिदा लिया और फिर स्पेसिफिक को लिया। स्पेसिफिक इंसीडेंट को भी लिया। मैंने कहा इस में कोई फेल्योर नहीं है और न प्रलेज किया गया है, और इस वास्ते मैं एडजर्नमेंट मोशन एलाउ नहीं कर सकता। काल प्रटेंशन नोटिस एडमिट करता हूँ जो कि पांच बजे लिया जाएगा।

Shri Nath Pal: How did you reach this conclusion? On a point of order. I had asked.....

Mr. Speaker: I cannot allow a discussion on my ruling.

Shri Nath Pal: You categorically told me—the proceedings will show that—that you did not want to give the ruling now. I pleaded with you this that in view of the promise the Home Minister has made to give more information, you may hold this over, and after that statement is made, we will press for its being admitted. Now you are going back on that and saying that because somebody said it is of a general nature, it cannot be admitted. This is doing injustice to us. Shri Hem Barua's motion is of a specific nature on a single matter of immediate public importance. If somebody makes a comment on it and says it is general, you cannot victimise Shri Hem Barua for it. Under the rules of procedure, the matter is absolutely correctly drafted. I would like you to give your ruling in the light of that, not on the basis of some comments made by some-

body which were well-intentioned and in support of admissibility.

अध्यक्ष महोदय : मैं ने क्लिंग दे दिया ।

Shri Nath Pai: What happened to your earlier categorical assurance?

अध्यक्ष महोदय : वह आता रहेगा ।

Shri Hari Vishnu Kamath: You hold it over. You said earlier that you would hold it over.

Shri Nath Pai: The proceedings will show that. You said that the statement may be made tomorrow.

श्री हुकम चन्द कडवाय : आपने आश्वासन दिया था, अध्यक्ष महोदय ।

Mr. Speaker: I should be allowed to proceed further.

Shri Hem Barua: There is a growing tendency in this House—you will excuse me for saying that; I am a very open and straight forward man—to suppress information from Members. When Ministers are put definite questions, they do not give a definite reply to those questions and these Ministers, I am very sorry to tell you, get protection, not the Members who put the questions.

Here is an adjournment motion tabled on a definite matter, specific matter, of urgent public importance. You were wise to tell us that you are holding it over until you hear a statement from the Minister tomorrow. But after your ruling, there was a clamour in the House and several Members, without obtaining the necessary permission from you, spoke on this, and some of them characterised the motion as of a wider nature and all that, and all of a sudden you changed your ruling. How this has happened, I do not follow.

Mr. Speaker: I have not changed my ruling. I had only said that because a wider context was being brought into the picture, the Minis-

ter might make a statement about all those things that had been alleged here, and I would hold it over till I heard that statement. But when it was pressed that this had nothing to do with this...

Shri Hari Vishnu Kamath: Who pressed?

Mr. Speaker: Members themselves.

Shri Hari Vishnu Kamath: No, no; we did not press it.

Shri Ranga: May I suggest this? In view of this tragedy, we should express our condolences to the bereaved families who have suffered now as a result of this sabotage.

Mr. Speaker: I will ask the Home Minister to convey those condolences.

13.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh): On behalf of Shri Alagesan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Kerosene (Fixation of Ceiling Prices) Order, 1966, published in Notification No. G.S.R. 540 in Gazette of India dated the 6th April, 1966.
- (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1966, published in Notification No. G.S.R. 582 in Gazette of India dated the 16th April, 1966.

[Placed in Library. See No. LT-6103/66].